
(2006) 07 GAU CK 0014
In the Gauhati High Court

Md.Majibur Rahman, Manipur

APPELLANT

Vs

State of Manipur and Ors.

RESPONDENT

Date of Decision : 17-07-2006

Acts Referred:

Citation : (2006) 07 GAU CK 0014

Hon'ble Judges : T.Nanda Kumar Singh, J

Bench : Single Bench

Advocate : Kh.Tarun kumar Singh, A.Modhu Chandra Singh, Advocates
appearing for Parties

Judgement

1. Heard Mr. Kh. Tarunkumar, learned counsel for the petitioner as well as Mr. A. Modhucandra, learned Govt. Advocate for the respondents.
2. Since the writ petition relates with the appointment under the Dieinharness scheme and also materials available on record, this Court is of the considered view that the present writ petition is disposed of at this stage. The short factual matrix of the petitioner's case is that the petitioner's father late Md. Yakub Ali was serving as Chowkidar in the Primary Health Centre, Lilong and while serving such capacity who died on 18.07.1996. The petitioner's father late Yakub Ali was the only earning member of the family. The petitioner's family members were solely depended on the meager income of the petitioner's father for working as Chowkidar at the Primary Health Centre, Lilong. It is said that after the death of his father, petitioner and other members of his family are living in a very bad financial condition. None of the members of the petitioner's family are serving in the service of the Government of Manipur or in the service of the Central Government.
3. It is the case of the petitioner that there is Dieinharness scheme framed by the Government of Manipur for appointment to the dependent of the deceased Government employee who diedinharness on compassionate ground. Learned counsel appearing for the petitioner further submits that case of the petitioner is

squarely covered by the said relevant Dieinharness scheme prepared by the Govt. of Manipur. On 28.8.2006 the petitioner filed an application to the Director of Health Services, Govt. of Manipur for appointing the petitioner to any suitable post commensurate with his educational qualification under the said Dieinharness scheme prepared by the Govt. of Manipur. In pursuance of his representation dated 28.8.1996, petitioner also filed another reminder to the Director (Medical & Health Services), Govt. of Manipur. Ultimately, the Under Secretary Health to the Govt. of Manipur under his letter dated 31.12.2002 requested the Secretary (DP), Govt. of Manipur for approval the appointment of the petitioner to any suitable post. Again, the Under Secretary (DP), Govt. of Manipur under his letter dated 2 nd September, 2003 requested the Under Secretary (Home), Govt. of Manipur to consider the case of the petitioner for appointment to any suitable post under the Dieinharness scheme prepared by the Govt. of Manipur, a copy of which is annexed as AnnexureA/9 to the present writ petition. But till today, no step has been taken up for appointment to any suitable post under the said relevant Dieinharness scheme framed by the Govt. of Manipur.

4. Taking in to consideration of the submissions of learned counsel for both the parties and also perusal of the documents annexed thereto in the present writ petition, this writ petition is disposed of by directing the respondents to consider the case of the petitioner for appointment to any suitable post under the said relevant Dieinharness scheme as expeditiously as possible.

5. With the above observation and direction, this writ petition is disposed of.